

REPEAL OF PART OF BENGAL REGULATIONS 9 OF 1808 AND 16 OF 1810

ACT No. XVI. OF 1843

(Rep., Act 8 of 1868)

[12th August, 1843.]

Passed by the Right Hon'ble the Governor General of India in Council, on the 12th of August, 1843

An Act regarding the offering of Rewards for the Apprehension of Offenders.

Whereas inconvenience has been experienced from the Rules in force which provide that Magistrates shall apply to the Courts of Sudder Nizamut Adawlut and the Courts of Circuits, or courts exercising the powers of the old Courts of Circuit when it may appear advisable to offer a reward for the apprehension of a known offender, or the discovery of unknown offenders in cases of magnitude. And whereas it is expedient the all such applications should be made to such Officer or Officers as from time to time may be empowered by the Local Governments to authorize the grant of rewards;

It is hereby enacted, that Sections 2 and 3, Regulation IX. of 1808, and Sections XVI. And XVII. Regulation XVI. 1810 of the Bengal Code, be and the same are hereby repealed.
